



2026:AHC:16695

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44613 of 2025

Ram Sumer

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dewarshi Kumar Rai, Kamlesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Sub Divisional Magistrate, Soraon, Prayagraj to decide Case No.T201802030306281) (Nankulal Saroj and others Vs. Dhaniram and others) expeditiously.
4. Learned counsel for the petitioner would submit that the aforesaid case filed under Section 202 of the U.P. Z.A. & L.R. Act is pending since long and considerable time has already been lapsed but till date no decision has been taken in the matter.
5. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will decide the aforesaid case. expeditiously.
6. Heard learned counsel for the parties and perused the record.
7. In the light of the submissions made by the learned Advocates appearing for the parties, the respondent No.2/Sub Divisional Magistrate, Soraon, Prayagraj is directed to decide the aforesaid case on its own merits strictly in accordance with law expeditiously and preferably within

a period of six months from the date of production of certified copy of this order but after providing opportunity of hearing to all the necessary parties and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

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